

MR. DEPUTY-SPEAKER: No, please. That is not regular. The Minister need not reply to the questions of those who have not been called.

SHRI PRANAB KUMAR MUKHERJEE: I have already explained the position and I have nothing more to add.

13.17 hrs.

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the sittings of the House in their Nineteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each in the Report:—

(1) Shri C. H. Mohamed Koya—15th November to 20th December, 1974 (Twelfth Session).

(2) Shri Shashi Bhushan—24th February to 12th March, 1975 (Thirteenth Session).

(3) Dr. G. S. Melkote—17th February to 10th March, 1975 (Thirteenth Session).

(4) Shri R. R. Singh Deo—17th February to 20th March, 1975 (Thirteenth Session).

(5) Shri Rasiklal Parikh—17th February to 18th March, 1975 (Thirteenth Session).

(6) Shri Yamuna Prasad Mandal—18th February to 4th March, 1975 (Thirteenth Session).

Now, I have to take the pleasure of the House on the recommendations of the Committee on Absence of Members contained in their Nineteenth Report. They have recommended that

leave of absence be granted to six members for the period indicated in the report. Do I have your pleasure?

SHRI S. M. BANERJEE (Kanpur): I have seen the list, but I do not find the name of Shri Tul Mohan Ram. Neither is he physically present nor leave of absence is recommended here. so I would like to know whether the House would grant him extra ordinary leave... (Interruptions).

श्री हुकम चन्द कछवाय (मुरेना) : वे छुट्टी पर हैं या नहीं और उन की तनख्वाह चालू है या भत्ता चालू है, यह बताया जाए ?

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that leave be granted as recommended by the Committee?

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The Members will be informed accordingly.

13.21 hrs.

#### PUBLIC ACCOUNTS COMMITTEE HUNDRED AND THIRTY-EIGHTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I present the Hundred and Thirty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Hundred and Twenty-fourth Report relating to the Ministry of Health and Family Planning (Department of Health).

SHRI S. M. BANERJEE (Kanpur): I wish to make a submission on the PAC report which he has laid and which he is laying everyday...

SHRI JYOTIRMOY BOSU: Is he suggesting that I have started forgery?

MR. DEPUTY-SPEAKER: You know: when asses stop braying, and hens stop laying, when women stop breeding, the world will stop reading.

SHRI S. M. BANERJEE: Last time, a particular report was laid by hon. Member, Shri Jyotirmoy Bosu, the Chairman of the Public Accounts Committee, regarding the blanket scandal involving Lt. Gen Sandhu, Director, Ordnance Services. We do not know what was the fate of that report. Meanwhile this gentleman still continues as Director of Ordnance Services....

MR. DEPUTY-SPEAKER: Without any notice you raise something. You have to give notice under the rules. You should not bring in things which are not there.

SHRI S. M. BANERJEE: A blanket thief to continue in the Army!

SHRI SOMNATH CHATTERJEE (Burdwan): Under the protection of Mr. Raghu Ramaiah!

SHRI SAMAR GUHA (Contai): On 20-3-1975 with the Speaker's permission I raised a very serious matter under Rule 377 re: ex-gratia compensation to East-Pak refugees. The matter is serious. This is happening every year. They have forfeited Rs. 15 crores and every year this amount is being refunded to the Consolidated Fund. This year also Rs. 3 crores is allocated for giving this ex-gratia payment, to these refugees from East Pakistan side. Mr. Speaker allowed me to raise this matter on that date. 31st March is coming and if this is not utilised, the amount will lapse. Minister concerned, the Minister of Commerce is ignoring the House. Two notices have gone to them. The matter is urgent. He should come with a statement. In 4 years 15 crores have gone. Those refugees are breaking their heads at the door of the Commerce Minister. He happens to come from West Bengal. He should come with a statement. Today is last day. These unfortunate victims are affected terribly. The Custodian of Enemy Property in India and Calcutta panel have also approved of

this and they have sent their request to the Government of India. Why should they not come out with a statement today? Two notices have been sent. What is the position?

MR. DEPUTY-SPEAKER: You have made the point. I have some information to give you. Our Secretariat has written to the Ministry concerned, Minister of supply and Rehabilitation and of Commerce also. We have written to them. The Ministers have not yet indicated when they are coming to the House with any statement. When anything goes from the Members and from our Secretariat I should expect the Ministers to pay more attention to these things and to deal with these things more expeditiously. It is good for them; it is good for the House.

SHRI SAMAR GUHA: It is the last day. By 31st March this will go back to the Consolidated Fund. You may please direct them.

MR. DEPUTY-SPEAKER: All these must be immediately conveyed to the Minister concerned.

13. 25 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, before I announce the business for the next week, I may be permitted to say that what I am going to announce has already been announced in the Bulletin of Parliament. In order to help the Members to make submissions, I am now repeating the same thing in a formal statement. I am doing this so that nobody can say that I am saying nothing new. With your permission, having said that, I announce....

(Interruptions)

SHRI P. G. MAVALANKAR (Ahmedabad): How does the Minister say that this was already printed in the Bulletin and he is repeating this? How was it printed in the Bulletin without any prior information to the House?